(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

## **NOTIFICATION**

No: 3577 of 2025/RG/LP Dated: 16 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bazila Jan D/O Mohd Shafi Ahangar R/O Mustafabad Zainakote H.M.T, Tehsil Sheltang, District Srinagar vide Notification No. 1011 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 612 6 2025/RG/LP Dated: 16 .09.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi. 2.

- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Bazila Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

### **NOTIFICATION**

No: 3078 of 2025/RG/LP Dated: 16 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ghulam Ahmad Lone S/O Mohammad Akbar Lone R/O Vizer Hajam, Tehsil Wagoora, District Baramulla

vide Notification No. 109 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No:61276-83 of 2025/RG/LP Dated: 16 .09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ghulam Ahmad Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

### **NOTIFICATION**

No: 5079	_of 2025/RG/LP	Dated:	.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Ahmad Bhat S/O Ghulam Hassan Bhat R/O Lone Pora Mattan, Tehsil Mattan, District Anantnag

vide Notification No. 2849 of 2023/RG/LP Dated 27.12.2023 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

61284-91 No: \_\_\_\_\_ of 2025/RG/LP Dated: 16 .09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mudasir Ahmad Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**NOTIFICATION** 

			1	
No: 3000	of 2025/RG/LP	Dated:	16	.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Taqdees Sajad D/O Reshi Sajad R/O Nai Basti, Khanabal, District Anantnag

vide Notification No. 1595 of 2021/RG Dated 18.12.2021 has been declared as Absolute/Final after condonation of delay.

By Order

Mohammad Yasin Beigh) Registrar Administration

6129	2-99			Registra		AK	
No:	2-99 of 2025/RG/LP	Dated:	18	09.2025	4	180_	E E

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tagdees Sajad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**NOTIFICATION** 

No: 30	&1 of	2025/RG/LP	Dated:	16	.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Parul Kalra

S/O Rajesh Kalra

R/O H.No. F-165, Lower Purani Mandi, Achargian, Tehsil & District Jammu vide Notification No. 1085 Dated 10.01.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

Converse and add to the

of 2025/RG/LP Dated: 16 .09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Parul Kalra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

## **NOTIFICATION**

	3682 of 2025/RG/LP		1.	00 000
No:	3082 of 2025/RG/LP	Dated:	16	09.202

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sunil Kumar

S/O Rattan Lal

R/O Village Pandorian P/O Halqua near Guru Ravi Dass Temple, Tehsil Jammu North, District Jammu

vide Notification No. 168 Dated 18.06.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: \_\_\_\_\_\_ RG/LP Dated: 16\_.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sunil Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

### **NOTIFICATION**

No:	3082	of 2025/RG/LP	Dated: 11	.09.2025
	003		<u></u>	

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Masud Ul Hussan

S/O Mohd Nazir

R/O Kalas, Tehsil Thanamandi, District Rajouri

vide Notification No. 49 of 2024/RG/LP Dated 19.02.2024 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

61316-23

No: \_\_\_\_\_of 2025/RG/LP Dated: 16 .09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.

Secretary, Bar Council of India, New Delhi. 2.

- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Rajouri. 4.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Masud Ul Hussan, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

## NOTIFICATION

No: 3084 of 2025/RG/LP Dated: 16 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Eshan Gupta S/O Janak Raj Gupta R/O H.No.109, W.No.2, Tehsil R.S. Pura, District Jammu

vide Notification No.101 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: \_\_\_\_\_\_of 2025/RG/LP Dated: 16 \_\_.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Eshan Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

### **NOTIFICATION**

No:	3005	of 2025/RG/LP	Dated:	16	.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Monika Mehra D/O Rishi Pal

R/O Mandi Kehli, Opp. Boys Hr. Sec. School, Near Chandi Mata Mandir, Border Road Samba, Tehsil & District Samba

vide Notification No. 620 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 61332-39 of 2025/RG/LP Dated: 1 .09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Monika Mehra, Advocate

.....for information and necessary action.

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

# **NOTIFICATION**

No:	3086 of 20	25/RG/LP	Date	d: <u>(6</u>	09.2025
	Provisional accates Act, 196	dmission as a 1 in favour of:	n Advocate,	granted	under the
D/O P	avneet Kour artap Singh am, Tehsil Qila	Dharhal, District	Rajouri		
vide	Notification N	o. 653 of 2021	/RG Dated (	05.07.2021	has been
decla	red as Absolut	e/Final after cor	ndonation of d	elay.	
	By Order				
в(° No: _	340_47 of 2025/1	RG/LP Dated: _	Registra	ar Admin	in Beigh) istration
Copy	forwarded to th	e: -			
2. 3.	Secretary, Bar C	and Sessions Jud ouncil of India, Ne nment Press, Srir zette.	w Delhi.	ation in the	next issue of
5.		ct Court Bar Associ igh Court of J&K te			uploading on
6.	Incharge Library	, High Court Win	g Jammu/Srina	gar for info	ormation and
	also keeping rec Ms. Savneet Ko for inf		essary action.		
					<i>→</i>

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

# **NOTIFICATION**

No: 3687 of 2025/RG/LP Dated: 16 .09.2025
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:
Mr. Sanzy Gupta S/O Sanjay Gupta R/O 257, Opposite, Sector-1, Main Road, Roopnagar, Tehsil & Distric Jammu
vide Notification No. 1132 of 2021/RG Dated 14.09.2021 has been
declared as Absolute/Final after condonation of delay.
By Order
(Mohammad Yasin Beigh) Registrar Administration No:of 2025/RG/LP Dated:09.2025
Copy forwarded to the: -
<ol> <li>Principal District and Sessions Judge, Jammu.</li> <li>Secretary, Bar Council of India, New Delhi.</li> <li>Manager, Government Press, Srinagar for publication in the next issue o Government Gazette.</li> <li>President, J&amp;K High Court Bar Association, Jammu.</li> <li>CPC e-Courts High Court of J&amp;K and Ladakh, Srinagar for uploading on the official website.</li> </ol>
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sanzy Gupta, Advocatefor information and necessary action.
Registrar Administration

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

## **NOTIFICATION**

			1.	
No: 3680	of 2025/RG/LP	Dated:	(8)	.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Poonam Kaul

D/O Rajinder Kaul

R/O H.No.6, 1-C East Extention Marble Market near Sai Baba Temple, Mattoo Colony, Trikuta Nagar, Jammu

vide Notification No. 1062 Dated 09.01.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

61356-63

No: \_\_\_\_\_\_of 2025/RG/LP Dated: 16 \_\_.09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Poonam Kaul, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

## **NOTIFICATION**

No: 308	of 2025/RG/LP	Dated:	16	.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Shafia Bukhari
D/O Imzad Hussain Shah
R/O Chinore Bantalab, H.No.7, Sec-A/2, near Masjid, District Jammu
vide Notification No. 1662 Dated 05.03.2018 has been declared as
Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: \_\_\_\_\_\_of 2025/RG/LP Dated: \_\_\_\_\_\_.09.2025 (A) ABS /

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Syed Shafia Bukhari, Advocate

.....for information and necessary action.